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ITEM NO.49

REGISTRAR COURT.1

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (Civil) No(s).14376/2012

PRABHAWATI AGARWAL & ORS.

Petitioner(s)

VERSUS

SHEIKH BARIK ALI & ORS.

Respondent(s)

Date: 06/09/2012 This Petition was called on for hearing today.

For Petitioner(s)

Mr. Mushtaq Ahmad, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Nobody is present.

Issue fresh notice with additional dasti service on unserved respondents. The litigant has to confirm dasti notice directly upon the litigant-respondent. However, they are permitted to serve through the nearest Civil Court/Trial Court where private parties are concerned and through standing counsel where State authorities are concerned. Process fee and spare copies are to be filed before 17.9.2012, else list before the Hon'ble Judge in Chambers for non-prosecution.

If notices are issued, list again on 26.11.2012.

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|(S.G.SHAH)
|REGISTRAR

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